

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 31/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.

Petitioner : SEIL Energy India Limited

Respondent : APPCC and 3 others

Date of Hearing : **4.3.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Mridul Chakravarty, Advocate, SEIL
Shri Chetan Garg, Advocate, SEIL
Shri Harshit Singh, Advocate, SEIL
Shri Indrayudh Chowdhury, SEIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for directions to the Respondents to pay the interest, computed on compounding basis, for the delay in payment of the monthly invoices.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

(a) Admit and Issue notice to the Respondents.

(b) The Respondents are permitted to file their replies on or before **18.4.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **16.5.2025**.

3. The matter will be listed for hearing on **5.6.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

